

1966, relating to Revenue Position, Customs and Union Excise Duties.

(2) Third Report on Audit Report (Civil) on Revenue Receipts, 1966, relating to Income-tax and other Revenue Receipts.

12.21 hrs.

RE: MOTION FOR ADJOURNMENT AND QUESTION OF PRIVILEGE

(Query)

Shri Nath Pai (Rajapur): I am not quite clear about the direction you gave on the adjournment motion about the dock workers' strike and the privilege motion arising out of the statement regarding the supply of arms to Pakistan. Where do we stand? I do not want to speak when you do not want me to but sometimes misunderstandings are created unless you hear us. That was so in the case of Shri Shah. I did not ask any question and the result was that Shri Shah became almost an object of all sorts of queries in Bombay because the press did not know what was happening. So, when we raise a question you should tell us what is happening to it.

Mr. Speaker: About the motion which you gave me today the hon. Minister is making a statement.

Shri Nath Pai: You should be pleased to inform the House about that.

Mr. Speaker: I will inform the whole House and the concerned Member also the moment I fix up the time. I have requested the hon. Minister to make a statement. As to when it will be made I will let you know.

श्री नथु लिनवे (मुंगेर): अध्यक्ष महोदय, इस विशेषाधिकार के मामले का नोटिस मैंने दिया था—बिरेन शाह के

बारे में उन को जो पुलिस के द्वारा सताया गया है। यह मामला 8-10 दिन से घायके पास पड़ा हुआ है, अब कितने दिन तक इन्तज़ार करें ?

Shri Surendranath Dwivedy (Kendrapara): You have not rejected the adjournment motion; I take it, the adjournment motion is under consideration.

Mr. Speaker: Which one?

Shri Nath Pai: He is referring to the same thing that I raised. He is speaking on my behalf.

Shri Surendranath Dwivedy: I take it that the adjournment motion is under consideration till he makes the statement.

Mr. Speaker: Not only the adjournment motion but a number of call-attention notices, a bundle of them, are with me. Therefore I was trying to evolve something. The Minister is going to make a statement.

Shri S. Kandappan (Mettur): There is an half-an-hour discussion entered for today in my name. When an half-an-hour discussion is entered in the agenda, normally the time at which it will be taken is indicated. But I find that there is no time fixed for my half-an-hour discussion as to when it will be taken up.

Mr. Speaker: Normally it is taken up half an hour before the House adjourns.

Shri S. Kandappan: We shall be adjourning at 6 o'clock and at 5 o'clock we shall be starting the food discussion.

Mr. Speaker: How can I say now at what time it will be taken up? Hon. Members will decide it later on.

Shri S. Kandappan: If it is not possible to take it up today, may I suggest that it may be taken up later on some other day?

Mr. Speaker: Suppose, somebody else's half-an-hour discussion is there tomorrow. Then I cannot throw it out and put this one on the agenda. Let me see.

Shri S. M. Banerjee (Kanpur): Sir, you just now said that the Minister will make a statement. What is it about? Is it about the dock workers' strike?

Mr. Speaker: So many things are there, I will let you know what it is about.

Shri S. M. Banerjee: That is going to be All-India strike... (*Interruptions*).

Mr. Speaker: There are two or three things pending. I thought Mr. Nath Pai was asking about the dock workers strike.

Shri Nath Pai: My adjournment motion is about that.

Shri S. M. Banerjee: It has been rejected.

Mr. Speaker: The Minister concerned has not made the statement. How do you say it is rejected?

Shri S. M. Banerjee: I was told that the Call Attention Notice has been rejected... (*Interruption*).

Mr. Speaker: As I said, I have requested the Minister to make a statement. Therefore, the Call Attention Notice does not arise now.

Shri S. M. Banerjee: If you admit the adjournment motion, I am more happy.

श्री हनुम चन्द्र कक्षवाय : (उज्जैन) :
केन्द्रीय सरकार के कर्मचारियों के महंगाई भत्ते के सम्बन्ध में एक प्रस्ताव था उस पर चर्चा कब होने वाली है, इस की जानकारी हमें नहीं मिली है क्या उसके लिये कोई डेट तय हुई है ?

12.26 hrs.

MOTION RE FOURTEENTH AND FIFTEENTH REPORTS OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES FOR 1964-65 and 1965-66.

—contd.

Mr. Speaker: Now we will take up further discussion of the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes. I think, we should finish it at least by 5 P.M. today so that we shall be able to take up the food discussion then. We have got 3 hours and 15 minutes or so and we should be able to finish it within that. The hon. Minister will be called at 4 or 4.15. I think, somebody will inform the Minister.

Mr. Speaker: Shri Ramamurti. Do you want to speak now?

Shri P. Ramamurti (Madurai): Afterwards.

Mr. Speaker: Shri J. H. Patel.

12.27 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Shri J. H. Patel (Shimoga): *The basic principle involved in the revolutions that took place in Europe, especially the French and the Russian revolutions was equality of opportunity, which in turn was in imitation of the British pattern. The framers of the Constitution have blundered in trying to apply the Western concept of equality of opportunity to a situation which differs fundamentally in India due to the peculiar caste system that prevails here. Any discussion of the Report of the Commissioner must take this basic fact into consideration.

Three thousand five hundred years of Indian history has contributed to the paraly is of the Indian mind with more than eighty per cent of our people kept away from the process of exercising their mind. Yet Indian society has continued to live because of the periodic life giving thought transfusion administered to it by such saints

*Translation of the speech delivered in Kannada.